

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.217  
**Appeal/13(AHM)2023**

**Proceedings under Section 252(3) of Co. Act, 2013**

**IN THE MATTER OF:**

Department of Income Tax

.....Applicant

V/s

Oracle Comtrade Pvt Ltd & Anr

.....Respondent

**Order delivered on: 09/05/2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Income Tax

Department

: Ms. Maithili Mehta, Advocate

For the RoC

: Ms. Rupa Sutar, Dy. RoC.

**ORDER**

On perusal of the publication report available on the DMS portal, though it is not legible, on enlargement reading, it contains no indication that this publication was carried out in the name of the ex-directors of the strike off company.

Learned Counsel for the applicant / Income Tax Department seeks indulgence to clarify the status of the publication qua the ex-directors of the strike-off company.

Re-list on 04.07.2024.

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

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**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**